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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)
NEW DELHI: DATED THE 27th February, 1985.

NOTIFICATION
(INCOME-TAX)

No. 6161 (F.No.176/74/84-IT(AI): In exercise of the powers conferred by sub-section (2)(b) of Section 80-G of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Sri Sarangapani Swamy Temple, Kumbakonam, Tamil Nadu" to be place of public worship renown throughout the State of Tamil Nadu.

Self
(P. SAXENA)
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

To
The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:-

1. The Commissioner of Income-tax, Tamil Nadu-V, Madras, with ref. to his letter No.C.2039(58)/83/TN.V, dated 15.11.1984. He is requested to check up the position regarding the utilisation of donations by obtaining relevant accounts from the respective religious authorities every year.
2. All Commissioners of Income-tax.
3. All Chambers of Commerce in Tamil Nadu.
4. Comptroller & Auditor General of India, New Delhi.
5. The Executive Officer, Sri Sarangapani Swamy Temple, Kumbakonam, Tamil Nadu, with ref. to his letter dated 20.2.84. The accounts of th receipts and expenditure regarding repairs and renovation may be kept separately and submitted to the Commissioner of Income-tax, Tamil Nadu-Madras, annually.

P S C
(P. SAXENA)
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA